

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2679

ANSWERED ON:09.12.2011

CORRUPTION IN MCI AND DCI

Adityanath Shri Yogi; Ganpatrao Shri Jadhav Prataprao; Rama Devi Smt.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether cases of corruption, malpractices and irregularities have been reported in the Medical Council of India (MCI) and the Dental Council of India (DCI) in the country;
- (b) if so, the details thereof during the last three years and the current year;
- (c) the action taken by the Government against the erring officials; and
- (d) the steps taken by the Government to keep MCI and DCI free from corruption?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (d): In so far as the Medical Council of India is concerned, the President of the Council was arrested by Central Bureau of Investigation on 22.04.2010 on charges of alleged corruption. Subsequently, the Central Government superseded the Council by amending the Indian Medical Council Act and constituted a Board of Governors to discharge the functions of the Council. The Central Government has also received complaints regarding corruption, malpractices and irregularities against the former President and present incumbent of the Dental Council of India (DCI). A two-member Committee was constituted to enquire into the complaints against the former President of DCI and the report of the Committee has been forwarded to Central Vigilance Commission. As regards the complaint against the present President of DCI, the same is being looked into by the Chief Vigilance Officer of the Ministry of Health and Family Welfare. Separately, the Government is also considering setting up an overarching regulatory body viz. National Commission for Human Resources for Health with a dual purpose of reforming the current regulatory framework and enhancing the supply of skilled personnel in the health sector.